

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Appeal No.
529/252/ND/2018**

**IN THE MATTER OF:
Paragon Securities**

...PETITIONER

Vs.

ROC

...RESPONDENT

**Section
Under Section 252**

Order delivered on 07.08.2019

Coram:

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

Present: Mr. Nikhil Verma, Advocate for the petitioner
Ms. Vibhooti Malhotra, Sr. St. Counsel and Mr. Siddharth Manocha,
Advocate for ITO
Mrs. Sweety Khattar Kumar, AROC

ORDER

Heard the counsel for the appellant as well as AROC. The report of AROC is already on record. The appellant counsel has submitted that they have filed an affidavit of the directors regarding the need and necessity of reviving the company, and its continuity business. The registry is directed to bring the same on the record. Counsel for the applicant is directed to take steps for filing the IT returns at least for the last three years. Post the matter to 29th August, 2019.

Sd-

**(V.K. Subburaj)
Member (T)**

Sd-

**(P.S.N. Prasad)
Member (J)**

(Annu)